

competitive bid basis from Banks by inviting Expression of Interest (EOI)/Request for Qualification (RFQ).

- (ii) Permissible administrative expenditure limit was enhanced from 4% to 6% for deployment of dedicated staff for MGNREGA, strengthening of management and administrative support structures for social audit, grievance redressal and ICT infrastructure.
- (iii) States have been instructed to establish State Employment Guarantee Funds for greater flexibility in management of funds for MGNREGA.
- (iv) Information and Communication Technology (ICT) based MIS has been made operational to make data available to public scrutiny including job cards, muster rolls, employment demanded and number of days worked, shelf of works, funds available/spent, social audit findings, registering grievances etc.
- (v) State Governments have been advised to make use of ICT enabled models like Business Correspondent, Rural ATM, handheld devices, smart cards, bio-metrics, mobile banking etc., for easy wage payments to MGNREGA workers.
- (vi) In consultation with the Comptroller & Auditor General of India, MGNREGA Audit of Schemes Rules, 2011 has been notified on 30th June, 2011.
- (vii) Instructions have been issued directing all States to appoint Ombudsman at district level for grievance redressal.
- (viii) The mechanism of State and district level Vigilance and Monitoring Committees is also available for monitoring of the scheme.

Mechanism to determine MGNREGS wages

3079. DR. BHALCHANDRA MUNGEKAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of wages provided under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) State-wise; and
- (b) the mechanism to determine the wages for different States?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) The wage rate fixed by the State Governments as on 01.12.2008 for unskilled agriculture labourers under the Minimum Wages Act, 1948, was adopted and notified as the wage

rate under the Mahajma Gandhi National Rural Employment Guarantee Act (MGNREGA). This has formed the basis of all subsequent revision of wage rates as per the settled wage policy under MGNREGA. In accordance with Section 6(1) of the Act, the Government revised the wages in respect of all States and Union Territories under MGNREGA, by indexing the notified wage rate to the Consumer Price Index for agricultural labour (CPIAL). State-wise details of revised wage rates are given in the statement (See below). State Governments are required to make wage payment to the beneficiaries in accordance with the provisions of the Act.

Statement

Statewise details of revised wage-rates

Sl.No.	Name of State/UTs	Revised Wage Rate (from 1st January, 2011 or date of actual payment which ever is later)
1	2	3
1	Assam	Rs. 130.00
2	Andhra Pradesh	Rs. 121.00
3	Arunachal Pradesh	Rs. 118.00
4	Bihar	Rs 120.00
5	Gujarat	Rs. 124.00
6	Haryana	Rs. 179.00
7	Himachal Pradesh	Non-scheduled Areas-Rs. 120.00 Scheduled Areas-Rs. 150.00
8	Jammu & Kashmir	Rs. 121.00
9	Karnataka	Rs. 125.00
10	Kerala	Rs. 50.00
11	Madhya Pradesh	Rs. 122.00
12	Maharashtra	Rs. 127.00
13	Manipur	Rs. 126.00

1	2	3
14	Meghalaya	Rs.117.00
15	Mizoram	Rs.129.00
16	Nagaland	Rs.118.00
17	Orissa	Rs.125.00
18	Punjab	Rs. 153.00
19	Rajasthan	Rs. 119.00
20	Sikkim	Rs. 118.00
21	Tamil Nadu	Rs.119.00
22	Tripura	Rs 118.00
23	Uttar Pradesh	Rs. 120.00
24	West Bengal	Rs. 130.00
25	Chhattisgarh	Rs. 122.00
26	Jharkhand	Rs.120.00
27	Uttarakhand	Rs. 120.00
28	Goa	Rs.138.00
29	Andaman & Nicobar	Andaman District Rs. 170.00 Nicobar district Rs. 181.00
30	Dadra & Nagar Haveli	Rs.138.00
31	Daman & Diu	Rs.126.00
32	Lakshadweep	Rs.138.00
33	Puducherry	Rs. 119.00
34	Chandigarh	Rs.174.00

Assets created under MGNREGS

†3080. SHRI RAMCHANDRA PRASAD SINGH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

†Original notice of the question was received in Hindi.